

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

Jaipur, this the 21st day of August, 2008

ORIGINAL APPLICATION No.318/2008

CORAM:

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER

Man Singh Meena
s/o Ram Swaroop,
r/o 6, Radha Krishan Nagar,
Imliwala Phatak, Jaipur,
presently working as Ad. Commissioner,
Income Tax, Bharatpur.

.. Applicant

(By Advocate: Mr. P.N.Jatti)

Versus

1. Union of India
through the Secretary to the
Government of India,
Ministry of Finance,
Department of Revenue,
New Delhi.
2. Chairman, Central Board of Direct Taxes,
Ministry of Finance,
Department of Revenue,
New Delhi.

.. Respondents

(By Advocate: -----)

O R D E R (ORAL)

Heard the learned counsel for the applicant.

2. The grievance of the applicant in this case is regarding his posting to Kolkata on promotion as Commissioner of Income Tax in the pay scale of Rs. 18400-500-22400 vide order dated 25th July, 2008. The applicant has also made a representation dated 28.7.2008 (Ann.A2) to the Chairman, CDBT, New Delhi thereby highlighting his grievances.

The learned counsel for the applicant submits that he will be satisfied at this stage if direction is given to respondent No.2 to consider his representation sympathetically in the light of instructions issued vide OM No.28034/7/86-Estt. (A) dated 03.04.1986 (Ann.A4) which instructions have been reiterated vide OM No.28034/2/97-Estt. (A) dated 12th June, 1997 (Ann.A5) and more particularly, in the light of Para 4(vii) of OM dated 03.04.1986 which stipulates that the spouse employed under the Central Govt. may apply to the competent authority and the competent authority may post the said officer to the station or if there is no post in that station to the State where the other spouse is posted. Since representation of the applicant regarding his grievance is pending before respondent No.2, I am of the view that it will be in the interest of justice, if direction is given to respondent No.2 to consider representation of the applicant sympathetically and pass appropriate order expeditiously and in any case

not later than two months from the date of receipt of a copy of this order. Ordered accordingly.

3. With these observations, the OA stands disposed of at admission stage.



(M.L.CHAUHAN)

Judicial Member

R/